

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

Regn. No. 1682/88

Date of decision 18.11.1988

Shri Rohtas

... Applicant.

Vs.

Union of India

... Respondents.

For the applicant

... Shri Rakesh Luthra,
Advocate.

For the respondents

... Shri A.K.Behra, proxy counse
for the K.C.Mittal, Counsel
for the respondents.

CORAM: Hon'ble Shri P.K. Kartha, Vice Chairman (Judicial)
Hon'ble Shri P. Srinivasan, Administrative Member.

1. Whether Reporters of local papers may be allowed *Ys* to see the Judgement?
2. To be referred to the Reporter or not? *No*

JUDGEMENT

(Judgement of the Bench is delivered by Hon'ble
Shri P. Srinivasan, Administrative Member)

This application has come up before us for admission with notice to the respondents. Shri Rakesh Luthra, learned counsel for the applicant and Shri A.K.Behra, learned counsel for the respondents have been heard.

2. The prayer in this application by the applicant who was working as a Safaiwala in Rashtrapati Bhavan and whose services were terminated with effect from 14.7.88 is that this Tribunal should direct the respondents to reinstate him. Shri Behra, submits that the applicant has been given fresh appointment with effect from 4.10.88.

3. In view of this, Shri Luthra sought our permission to withdraw this application. He is permitted to do so and the ~~applicant's~~ application is dismissed as withdrawn.

P. Srinivasan
(P. Srinivasan)
Member (A)

18/11/88
(P.K. Kartha)
Vice Chairman (J)